(b) Having considered the various proposals for the replacement of the Pensions Act, 1871 the Government has come to the conclusion that it was not necessary to do so since this Act only relates to protection of pensions and other allied matters. Government propose to consider, in due course, the question of grant of relief to pensioners in the light of general recommendations of the Pay Commission in the matter of pensionary benefits for serving Government servants.

# SUBMERGING OF TEMPLES OF TELKUPI IN DAMODAR DAM

"~\*36. DR. Z. A. AHMAD : Will the Minister of EDUCATION AND SOCIAL WELFARE/ शिक्षा और समाज be pleased to state :

- (a) whether it is a fact that the tem ples of Telkupi having historical im portance and architectural values, have been submerged in the waters of Damo dar Dam:
- (b) whether Government took any steps to preserve these historical relics; and
- (c) if so, the extent to which Gov ernment have been successful in their effort?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/ शिक्षा और समाज्

कल्याण मंत्रालय में उप मंत्री

(PROF. D. P. YADAV): (a) to (c) Temples at Telkupi are not centrally protected. In December, 1958, the Joint Secretary, Department of Works and Buildings, Government of West Bengal met the then Director-General of Archaeology and discussed the question of desirability of removing some temples from the submerged area at Telkupi in District Purulia and reconstructing them elsewhere. The place was inspected by the then Director-General in February, 1959 and it was found that most of the temples were already under water, only their tops

being visible. In the circumstances it is not possible to state whether these were of historical importance or of architectural value. It was also not possible to consider their removal unless immediate steps were taken to let off the water and allow the area to remain dry till at least some of the better temples were removed. The State Government was advised that as the temples were not centrally protected, the Archaeological Survey of India could not undertake the work of removal and re-construction and that the Survey would be prepared to give such technical advice in the matter as was necessary.

Subsequent developments are, not known to the Archaeological Survey of India.

### RISE IN PRICES OF ESSENTIAL COM-MODITIES

\*37. SHRI ARJUN ARORA:

SHRI GOLAP BARBORA:

SHRI SUHRID MULLICK CHOUDHURY:

KUMARI SHANTA VASISHT:

SHRI A. P. CHATTERJEE:

SHRI KRISHAN KANT:

SHRIMATI VIMAL PUNJAB DESHMUKH:

DR. (MRS.) MANGLADEVI TALWAR:

SHRI A. G. KULKARNI:

SHRI RAJENDRA PRATAP SINHA:

DR. SALIG RAM:

SHRI N. P. CHAUDHAR1:

SHRI T. G. DESHMUKH:

SHRI K. L. N. PRASAD:

SHRI M. V. BHADRAM:

Will the Minister of FINANCE/

(a) whether there has been further rise in prices of essential commodities since May, 1971;

- (b) if so, the nature and percentage of the rise in prices due to budget levies and the percentage of sympathetic rise; and
- (c) the steps proposed to be taken by Government in future to achieve price stability and to arrest the general price in the wake of the presentation o'f budget?
- THE MINISTER OF FINANCE/
  (SHRI Y. B. CHAVAN): (a) A statement giving the weekly wholesale price indices for May 1971, the monthly averages thereof, and the price indices for the week ended June 26, 1971, together with the order of variations in prices between May and end-June 1971, in respect of the more important commodities and commodity groups is laid on the Table of the House. [See Appendix LXXVH, An-nexure No. 5].
- (b) Variations in prices take due to a variety of factors, including seasonal ones, and it is not possible to separate the impact o'f the budge: levies from these other factors.
- (c) Apart from continuing with the policy of monetary and fiscal restraint, the Government will resort to direct control of prices wherever appropriate.

#### GOVERNANCE OF UNIVERSITIES

## \*38. SHRI CHITTA BASU:

## SHRI MAHITOSH PURAKA YASTHA:

Will the Minister of EDUCATION AND SOCIAL WELFARE (NOTE AND HOLE) and the pleased to state :

- (a) whether the Commission headed by Shri Gajendragadker on the governance of Universities has submitted its I report;
- (b) if so, the main recommendations contained therein; and
- (c) the action that has been taken by Government thereon ? I

# THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE/ शिक्षा और समाज कल्याण मंत्रालय में उप मंत्री

(PROF. D. R. YADAV): (a) to (c) A Statement is placed on the Table of the House. STATEMENT

- (a) The Committee on Governance of Universities set up by the University Grants Commission under the Chairmanship off Shri Gajendragadkar has submitted Part I of its report relating to Governance of Universities.
- (b) The Committee has made recommendations on various aspects of University administration such as size of a University, University autonomy, role of Central Universities, contents of acts, statutes, ordinances and Regulations, powers of the visitor, functions and constitution o'f the authorities and other bodies of the Universities, organisation of teaching department, student participation, appointment of Vice-Chancellors and other officers, etc. Copies of the Report have already been supplied to the Parliament Library.
- (c) The recommendations made by the Committee are under examination.

## TAMIL NADU CM's REQUEST FOR UNIFORM PROHIBITION POLICY

\*39. SHRI A. D. MANI : Will the Minister of EDUCATION AND SOCIAL WELFARE/ হিমলা और মদাত্ত

## WELFARE/ (4) GII SIIX 51410

कल्याण मंत्री be pleased to state :

- (a) whether the Chief Minister of Tamil Nadu has asked the Government o'f India to formulate a uniform policy of prohibition for the country;
- (b) whether the Government of Tamil Nadu have asked for compensation from the Central Government for the revenues so far lost on account of prohibition in that State;
- (c) if so, what is the reaction Of the Government of India in this regard?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND AND SOCIAL WELFARE/

समाज कल्याण संवालय में उपसंती